

10. Shri H. M. Kaul (dealing with USA/Canada)
Resident Director,
Air-India.
11. Shri J. P. Andrade,
Deputy Director,
International Relations,
Air-India.
12. Admiral R. K. S. Ghandhi,
Vice Chairman and Managing
Director,
Shipping Corporation.
13. Shri J. K. Mehta,
Director,
Liner Service,
Shipping Corporation of India.
14. Shri M. L. R. Punja,
Executive Director,
Industrial Development Bank of
India.
15. Shri T. A. S. Balagopal,
Industrialist (representing
EEPC).
16. Shri Vinod L. Doshi,
Vice President,
AIEI.
17. Shri Jagu Tanna,
Chairman,
Gujarat State Export Corpora-
tion.

Petro-Dollar Assistance for Development Projects

933. SHRI B. V. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of States are planning to send delegations to Gulf to explore the possibilities of securing petro-dollar assistance for development projects;

(b) if so, whether any directive was issued by the Centre to the States in this regard; and

(c) how many States have so far sought the Gulf petro-dollar aid and the projects for which loan has been obtained and what are the conditions imposed by the loan-givers?

—THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. Some State Governments expressed their desire to send delegations to the Gulf to seek assistance in terms of the facility created for Oil Exporting Developing countries.

(b) Suitable guidelines have been issued to the State Governments emphasising the need to secure such assistance within the context of Plan allocations and also the need to undertake adequate preparatory work before delegations can be sent for negotiations.

(c) While some projects are under various stages of negotiations or discussion, no firm proposal has yet been submitted to the Centre seeking approval.

Nationalisation of Vijay Manufacturing Private Limited, Badnera

934. SHRI R. K. MHALGI: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken a decision to nationalise the Vijay Manufacturing Private Limited, Badnera, District Amaravati (Maharashtra State);

(b) if so, the details thereof and when the decision has been taken; and

(c) if not the specific reasons for the delay and when the decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c). Government of India have informed the Government of Maharashtra that the latter is legally competent to nationalise industrial undertakings. It is for the Government of Maharashtra to take further action, if any, in the matter.